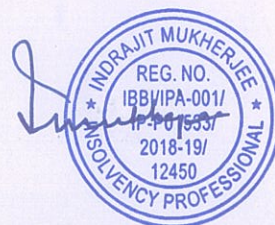


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RAJMANGAL MILK & AGRO
FOODS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	Rajmangal Milk & Agro Foods Private Limited
2.	Date of incorporation of corporate debtor	14.07.2011
3.	Authority under which the corporate debtor is incorporated / registered	Registrar of Companies (RoC), Pune
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15200PN2011PTC140163
5.	Address of the registered office and principal office (if any) of corporate debtor	A/P Hingangaon, Tal – Indapur, Pune MH – 413106 IN
6.	Insolvency commencement date in respect of corporate debtor	28.03.2022 (Order copy dated 28.03.2022 uploaded on Hon'ble NCLT website on 07.04.2022)
7.	Estimated date of closure of insolvency resolution process	24.09.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Indrajit Mukherjee Reg. No.: IBBI/IPA-001/IP-P-01533/2018-2019/12450
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B 405, Siddhivinayak Twins, Plot No.9, Sector 17, Roadpali, Kalamboli, Navi Mumbai, Raigad, Maharashtra, 410218 Email id: <u>indrajitmukherjee15@yahoo.com</u>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mr. Indrajit Mukherjee Kanchansobha Debt Resolution Advisors Pvt Ltd 1507- Wing, One BKC, Plot No. C-66, G Block, Bandra Kurla Complex, Bandra East, Mumbai – 400051 Email id: <u>rajmangal@kanchansobha.com</u>
11.	Last date for submission of claims	21.04.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) N.A.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of the corporate insolvency resolution process (CIRP) of Rajmangal Milk & Agro Foods Private Limited on 28.03.2022 (Order copy dated 28.03.2022 received by the IRP on 07.04.2022).

The creditors of Rajmangal Milk & Agro Foods Private Limited, are hereby called upon to submit their claims with proof on or before 21.04.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Indrajit Mukherjee

Date: 08.04.2022
Place: Mumbai

Indrajit Mukherjee
Interim Resolution Professional
Rajmangal Milk & Agro Foods Private Limited